

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

Original Application No. 224 of 2017 (SZ)

Suo Motu Proceedings
Based on the News Paper Report
published in "Dinakaran" Tamil Daily
dated 10.10.2017, Dumping of Bio-
Medical Waste at Puzhal Lake.

...Applicant

Vs

The Tamil Nadu Pollution Control Board
No.76, Mount Salai, Guindy,
Chennai – 600 032.

... Respondents

**REPORT FILED ON BEHALF OF THE RESPONDENT
TAMIL NADU POLLUTION CONTROL BOARD.**

**Filed by
Thiru.C. Kasirajan,
Advocate, Chennai.**

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Chennai- 600032 & others

... Respondents

**REPORT FILED ON BEHALF OF THE RESPONDENT
TAMIL NADU POLLUTION CONTROL BOARD.**

I, R.Kannan, son of V. Raghavan, Hindu, aged about 58 years, having office at No.76, Mount Salai, Guindy, Chennai-600 032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Additional Chief Environmental Engineer, Tamil Nadu Pollution Control Board and I am filing this Status Report on behalf of the 1st & 2nd Respondents Board and as such I am well acquainted with the facts of the case as per records.

2. It is respectfully submitted that the Hon'ble NGT (SZ) has passed order dated 20.01.2020 and directed inter alia as follows:-

"So the Pollution Control Board is directed to submit the present status report, including action taken, which should include the imposition of compensation against violators in accordance with law. That must be


ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD,
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done within a period of two months. Pollution Control Board is also directed to ascertain as to whether pharma companies are strictly following the disposal of bio medical waste in accordance with the respective Rules and whether they are having necessary "consent" under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981. If they are not having such "consent", then as directed by this Tribunal, they are at liberty to take action against those persons who are running such units without necessary "consent" and violating the "consent" norms and 5 conditions and submit a report."

3. It is respectfully submitted that in pursuance to the above said NGT order, site was inspected by the officials of the DEE, TNPCB, Ambattur on 24.02.2020 and 14.08.2020. During the time of inspection, the following were observed:

- i. No biomedical wastes were noticed in the above said location.
- ii. It was noticed that the garbages and other mixed solid waste were dumped along the bunds of the lake.
- iii. Further, letter has been addressed to the Executive Engineer, PWD vide DEE, Ambattur letter dated 02.03.2020 to take necessary action for carryout desilting of Puzhal lake and provide proper fencing, laying stones to protect the illegal dumping of solid waste inside the Puzhal lake and remove all the solid waste dumped along the bunds of Puzhal lake.

Details of meeting convened with the representatives of Pharma

Industries (Bulk Drug and formulation sent)


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A meeting was convened on 13.03.2020 with the representatives of Pharma Industries (Bulk Drug and formulation units) at TNPCB Corporate Office, Guindy, Chennai- 32, it was decided that all the bulk drug and formulation units have to comply the following:

- I. To apply and obtain valid consent under Water (Prevention & Control of Pollution) Act and Air (Prevention & Control of Pollution) Act.
- II. To apply and obtain valid Authorization for proper disposal of Bio-Medical waste under Bio-Medical Waste Management Rules, 2016.
- III. To have valid Authorization for Proper disposal of Hazardous waste under Hazardous and other Waste (Management and Transboundary Movement) Rules, 2016 and also apply under category 28(Schedule-I) for disposal of 28.4 - off specification products and 28.5 – Date – expired products.
- IV. To ensure proper disposal of discarded /date expired medicines and not to dispose discarded /date expired medicines in the lake or any other water bodies or any lands.
- V. To have accountability of the expired medicines and to maintain proper registers of raw material received, products manufactured with proper records.

The Compliance on minutes of meeting is attached in Annexure - I

Details of imposition of compensation against violators

It is respectfully submitted that based on report of the District Environmental Engineer vide letter dated 10.09.2020, the unit of M/s. Rikenbik Pharma, New No.113, Old No.204, SIDCO Industrial Estate,


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Ambattur, Chennai has been instructed vide Board's letter dated 22.09.2020, to remit the Environmental Compensation amount of Rs. 17,71,875/- for the violations caused by the unit for illegal dumping of medical waste in Puzhal Lake.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to take this Report on record and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.


ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD,
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BEFORE ME

VERIFICATION

I, R. Kannan, son of V. Raghavan, working as Additional Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai - 600032, do hereby submit that the contents of the above report are true to the best of my knowledge through records.

Verified at Chennai on this day of October, 2020.


ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
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**Advocate for Respondents No.5
Thiru. Kasirajan
Advocate, Chennai.**

Date: 13.10.2020